

Year	Gujarat		Rajasthan	
	No. of cases	Apprehended	No. of cases	Apprehended
2013	15	86	13	13
2014	9	11	4	4
TOTAL	24	97	17	17

(c) The Government has adopted a multi-pronged approach for effective domination and to check trans-border crimes including infiltration in the State of Gujarat and Rajasthan along the Indo-Pakistan border. The steps taken in this regard *inter-alia* includes:

- Effective domination of the border by carrying out round the clock surveillance of the borders by patrolling nakas (border ambushes) and by deploying observation posts all along the international borders of the country. The riverine segments of the international borders of the country are being patrolled and dominated with the help of water crafts/speed boats/floating Border Out Posts (BOPs) of Border Security Force (BSF) water wings.
- Construction of fence, patrol roads, floodlighting systems and additional Border Out Posts.
- Introduction of force multipliers and Hi-Tech surveillance equipments. Continuous efforts are made to procure the latest surveillance equipments fully equipped with day and night vision devices for further enhancing the border domination.
- Raising the issues of infiltration from across the border during various meetings with counterpart countries *i.e.* Company Commander Meeting, Commandant Level Meeting, Sector Commander Level Meeting and Director General Level Talks etc.
- Vulnerability mapping of the Border Out Posts (BOPs) which are sensitive with regard to infiltration. These BOPs have been strengthened by deploying additional man power, Special Surveillance Equipment, vehicles and other infrastructure support.
- Up-gradation of intelligence network, co-ordination with sister agencies and conduct of special operations along the border.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Grant of NOC for sale of Ammonium Nitrate

3691. SHRIMATI NAZNIN FARUQUE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Central Government can grant No Objection Certificate (NOC), if

the District Authority fails to respond within the stipulated time of six months from date of application for sale of ammonium nitrate from a storehouse exceeding 30 MT as per the Ammonium Nitrate rules, 2012;

- (b) if so, whether the licensing authority would issue NOC who has been granted prior approval or any other designated authority by the Central Government;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) what action can be taken against the District Authority who has delayed issue of NOC without assigning any reasons therefor within the stipulated time?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No, Sir.

(b) and (c) Question does not arise.

(d) As per the provisions of Rule 34 of Ammonium Nitrate Rules, 2012, only District Authority is authorized for issue of No Objection Certificate for storage of Ammonium Nitrate for sale. The Rules do not provide for alternative authority for issue of NOC in case of delay on the part of District Authority.

(e) The applicant can approach immediate superior to such District Authority in the concerned State Government.

Unabated increase of missing children

3692. SHRI KALPATARU DAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is unabated increase of missing children in the country;
- (b) if so, the details thereof;
- (c) whether the Apex Court has expressed its unhappiness over this state of affairs;
- (d) whether the Apex Court has given some directions in the matter to control this abuse;
- (e) whether Government has devised some action plan to control this menace; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) and (b) As per information available, the State-wise and sex-wise number of children missing, traced and untraced in the country during the last three